



Cancellation of Recovery Proceedings under Recovery Certificate No. 7449 of 2023 dated December 08, 2023 issued against Rashesh Purohit in the matter of TV Vision Limited.

Recovery Certificate No. 7449 of 2023 dated December 08, 2023, was drawn against **Rashesh Purohit** [Defaulter] **PAN: ADQPP1270Q** for a sum of **Rs. 22,01,000/- (Rupees Twenty-Two Lakh One Thousand Only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty amount imposed by WTM vide Order No. WTM/SM/IVD/ID13/24880/2022-23 dated March 24, 2023 in the matter of TV Vision Limited.

In view of order of the Hon'ble Securities Appellate Tribunal (SAT) dated September 04, 2026 in Appeal No. 509 of 2023, the Recovery Certificate is hereby cancelled in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and section 225 and Rule 12 of the Second Schedule to the Income-tax Act, 1961.

24.09.2026
New Delhi



— Signed

Recovery Officer

राजन कुमार/Rajan Kumar
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi